

ZONAL SYSTEM IN ANDHRA DISTRICTS

(c) Are these units still working at a loss or profit?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): (a) to (c). A statement giving the required information, is laid on the Table of the House. [See Appendix II, annexure No. 5.]

Pandit C. N. Malviya: In view of the fact that the Bhopal Sugar Factory remained closed last year and the management is not satisfactory this year, does Government propose to take it over under this Act?

The Minister of Food and Agriculture (Shri Kidwai): There is no question of Government taking it over. If Government takes over the sugar industry, then they can get better machinery, better equipment, with better likelihood of production.

Pandit C. N. Malviya: Is it a fact, that the machinery is not proper?

Mr. Speaker: Let us not go into the details.

Shri Sarangadhar Das: May I know if the Chhuikhadan and Kathkuiyan factories in Uttar Pradesh have been taken over by Government?

Shri Kidwai: The Kathkuiyan factory has been taken over by Government.

Shri Sarangadhar Das: The other?

Shri Kidwai: The other has not taken over because the High Court has appointed a Receiver to manage it and we do not want to interfere with it.

Shri Nanadas: May I put Question No. 179? The same question was asked by me, but it was disallowed on the ground that this question was allowed.

Mr. Speaker: The hon. Member had tabled the same question?

Shri Nanadas: Yes.

Mr. Speaker: I take only his assurance. I need not verify it now. He can put that question.

***179. Shri Nanadas (On behalf of Shri Buchhikotaiah):** Will the Minister of Food and Agriculture be pleased to state whether it is a fact, that the Central Government have informed the Madras Government that the old Zonal system in the Andhra Districts should be continued and that rice from Andhra should be supplied to Madras as usual?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): Yes Sir; It was decided that even after the creation of Andhra the existing food zones in the States of Andhra and Madras should be left undisturbed until the new Andhra Government had time to examine and formulate their food policy.

Shri Nanadas: May I know whether the Government have received any communication from the Andhra Government to the effect that they want to do away with this zonal system?

The Minister of Food and Agriculture (Shri Kidwai): Yes.

Shri Nanadas: What decision have the Government taken?

Shri Kidwai: In the letter from the Chief Minister to me it was suggested that I should have talks with the Government and come to some decision. The talks have not been held.

Shri B. S. Murthy: In view of the harvest season being at hand, what action do Government propose to take in order to abolish these zones not wanted by the Andhra State Government?

Shri Kidwai: Discuss the matter with the Andhra Government.

Shri Muniswamy: As per the existing system, what would be the total quantity of rice that will have to be supplied by Andhra to Madras State?

Shri Kidwai: The Andhra Government have stated that they will be able to supply 3 lakhs tons to the Madras State.

Shri N. M. Lingam: Is the Government in a position to state that the present zonal system will not be disturbed and thereby allay the fears expressed by the Madras Government in this matter?

Shri Kidwai: I have not heard of any fears that the Madras Government has expressed, but I said we will discuss it with the two Governments and then decide what is best in the interests of the two States.

Dr. Lanka Sundaram: Is Government aware of the recommendation of Justice Wanchoo that an export duty of 8 annas per maund may be levied to help the Andhra Government in order to make up the deficit which is facing that Government to-day?

Shri Kidwai: Yes. I have read that report, but it is not our policy to allow the States to have export duty in trading with other States, especially when the other State was getting the full benefit of the production in Andhra.

Dr. Rama Rao: May I know, Sir, if the Government are aware that allowing this private trade caused the price of paddy to shoot up last year, and are Government aware that the Andhra Government are prepared to supply at Government level?

Shri Kidwai: I know that the Andhra Government is prepared to supply at Government level, but they also think they can impose a levy or surcharge of Re. 1/- per maund. But such levies are not in the interest of any party concerned.

Dr. Rama Rao rose—

Mr. Speaker: I do not propose to allow any further questions now. So, that finishes the Question List.

MOTION FOR ADJOURNMENT.

OFFICIALS AND OTHERS KILLED IN NORTH EAST FRONTIER AGENCY

Mr. Speaker: Before I come to the Short Notice Question, I think I should first take up the Adjournment Motion of which notice has been given to me.

I am departing from the usual precedent only on this occasion for the simple reason that the Short Notice Question has relation to the contents of the Adjournment Motion, and I am doing so particularly because I am inclined to withhold my consent to this Motion.

The Motion is:

"The grave situation that has arisen now out of the imminent danger to the lives of the majority of the survivors including Indian Officers of the Aching Mori, Abhor Hills, massacre, whose number is not known and who are now held as hostages in the different parts of the Tribal Area in the North East Frontier Agency by the Tagin and Dafia Tribesmen who have since threatened to kill the hostages if the punitive forces are to move up, and the consequent postponement of the punitive operations from 17th November to 23rd November, 1953, in view of the threat of the said Tribesmen and the aerial survey of the Administration Unit that has shown the evacuation of the Tribal women and children into the interior and the preparation of the able-bodied Tribesmen to face the expeditionary Forces."

In the first place, this is a developing situation. I have not seen the statement, of course, of the hon. Leader of the House, but he has been requested to make a statement, and I expect he will make a full statement. This is first a subject more fit for a Short Notice Question, if at all the hon. Member wants any information, and not a subject for discussion without information on